

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 250 OF 2022

Abhay Tyagi

...Applicant

Versus

Uttar Pradesh State Industrial Development Authority & Anr ... Respondent

Preliminary Report of the Amicus Curiae

1. That a site visit was made by the undersigned to two sites of the UPSIDA namely Sikandrabad Industrial Area and Industrial Area situated at Mussoorie Gulawathi Road Industrial Area (Road no.11) phase-III.
2. That the undersigned took photographs of the area and buildings built by UPSIDA for developing the CFC. The same are attached herewith as **Annexure 'A' (colly)**.
3. That the buildings are abandoned and are in a dilapidated state and it seems that no maintenance has been done for a very long time and no activity of any kind is being carried out in the said CFC's.
4. That the petitioner was also contacted by the undersigned, but no information or assistance was provided by him.

5. That seeing the situation of the CFC's sites, it worthy to mention that UPSIDA has failed to maintain the CFC's, therefore it is suggested that preference may be given for utilization of the sites for public welfare purpose, to be managed and governed by UPSIDA/Industrial Associations/Corporate entity under CSR.
6. That in case UPSIDA/Industrial Associations are unable to manage the said sites due practical difficulties or otherwise, then it is suggested that instead of keeping the sites vacant and making them a DEN for unlawful activities, allotment may be done to entities who can put it to or use the same for development of Industrial Sector.

New Delhi



Narender Pal Singh
Advocate
Amicus Curiae























